

HARYANA VIDHAN SABHA

XIV SESSION

BULLETIN NO. 8

Wednesday, the 27th February, 2019

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 27th February, 2019 from 10:00 A.M. to 2.20 P.M.)

(When the House assembled, the Deputy Speaker was on the chair.)

I. WELCOME TO THE FORMER MEMBERS OF HARYANA VIDHAN SABHA.

As soon as the House assembled, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Lila Ram and Shri Shashi Ranjan Parmar, former Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

II. OBITUARY REFERENCES

The Chief Minister made references to the death of Dr. Ashok Kashyap, former Member of the Haryana Vidhan Sabha and renowned poet Shri Udai Bhanu Hans on 26th February, 2019.

and spoke for 1 minute.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for a while.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for a while.

The Deputy Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send message of condolence to the bereaved family.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	11	5	-	21

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: -05

IV. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

V. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VI. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers at Sr. No. 1 & 2 on the Table of the House.

VII. RAISING THE VARIOUS MATTERS/NOTICES OF CALLING ATTENTION MOTIONS.

- (i) Shri Zakir Hussain, a Member from the Indian National Lok Dal raised the matter in regard to open the University in Nangal Mubarikpur, District Mewat and demanded that whether the Chief Minister will announce in the House for the same.
- (ii) Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter in regard to extend the online renewal date of

Firms and Societies under the Haryana Rules and Regulation Act, 2012 and demanded that the time of online renewal date for the same may be extended at least till 31st March, 2019.

The Industries Minister assured the Member that the date of extension for the renewal of Firms and Societies will be extended.

- (iii) When enquired by Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party with regard to his Calling Attention Motion regarding agitation of farmers of village Chhara of District Jhajjar under the banner of “Bharat Bhumi Bachao Sanghrash Samiti, the Deputy Speaker informed him that the same had been sent to the Government for comments but no comments have been received from the Government so far and as and when the comments receive, the copy of the same will be provided.

Dr. Raghuvir Singh Kadian wanted to know that what assurance has been given by the Minister of Road Transport and Highways, Shri Nitin Gadkari Ji, when some representatives of the above said Samiti were met to him. He further wanted to know that what action has been taken by the State Government on the assurance given by Shri Nitin Gadkari Ji. He further demanded that a representative of the farmers should also be included in that Committee, which has been constituted for the revision of the compensation.

- (iv) When enquired by Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal with regard to his Calling Attention Motion regarding the genuine demands of the pensioners, the Deputy Speaker informed him that the same has been disallowed.
- (v) Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of less bus facility for the students especially for girls of the Educational Institutions in the State and further demanded that more buses should be provided for the students of the Educational Institutions in the State.

VIII. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding Spreading of Swine flu in the area of Palwal District and in the whole State.

The Speaker informed the House that he had received a Calling Attention Notice No. 37 given notice of by Shri Karan Singh Dalal, M.L.A. regarding Spreading of Swine flu in the area of Palwal District and in the whole State and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 26 given notices of by Shri Jai Tirath and 10 other M.L.As. (Shri Jaiveer Singh, Smt. Geeta Bhukkal, Shri Kuldip Sharma, Shri Lalit Nagar, Shri Udai Bhan, Dr. Raghuvir Singh Kadian, Shri Anand Singh Dangi, Shri Sri Krishan, Shri Karan Singh Dalal and Shri Jagbir Singh Malik) on the similar subject, which has been clubbed with Calling Attention Notice No. 37. They can also raise their supplementaries. He further informed the House that he had received a Calling Attention Notice No. 38 given notices of by Shri Ranbir Gangwa and Shri Zakir Hussain, M.L.As. on the similar subject which has been clubbed with Calling Attention Notice No. 37. They can also raise their supplementaries.

He asked Karan Singh Dalal, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

The Health Minister then made a statement.

IX. WELCOME TO THE WIFE AND THE CHILDREN OF THE SPEAKER, HARYANA VIDHAN SABHA.

The Parliamentary Affairs Minister on behalf of the House welcomed Smt. Sunita W/o Shri Kanwar Pal, Speaker, Haryana Vidhan Sabha and their children, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House

X. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

- (i) The Chairperson (Smt. Santosh Chauhan Sarwan) of the Committee on Subordinate Legislation presented the Forty Seventh Report of the Committee on Subordinate Legislation for the year 2018-2019.

- (ii) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Eighth Report of the Committee on Public Accounts for the year 2018-2019 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2015 on Revenue Sector.
- (iii) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Ninth Report of the Committee on Public Accounts for the year 2018-2019 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2016 on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances.
- (iv) Smt. Geeta Bhukkal, a Member of the Committee on Government Assurances presented the Forty Eighth Report of the Committee on Government Assurances for the year 2018-2019.
- (v) The Chairperson (Shri Ghan Shyam Dass) of the Committee on Petitions presented the Ninth Report of the Committee on Petitions for the year 2018-2019.
- (vi) The Chairperson (Shri Mool Chand Sharma) of the Committee on Public Undertakings presented the Sixty Fifth Report of the Committee on Public Undertakings for the year 2018-2019 on the report of the Comptroller and Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 31st March, 2015.
- (vii) The Chairperson (Smt. Prem Lata) of the Committee on Estimates presented the Forty Seventh Report of the Committee on Estimates for the year 2018-2019 on the Budget Estimates for 2018-2019 Public Works (B & R) Department.
- (viii) The Chairperson (Shri Balwant Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty Second Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019 on Reservation/Representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various

Departments and action taken by the Government on recommendations contained in its Forty First Report.

- (ix) The Chairperson (Shri Aseem Goel) of Local Bodies and Panchayati Raj Institutions presented the Thirteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2018-2019 on the Audit and Inspection Notes on the Accounts of Panchayat Samiti, Ambala-I for the period from April, 2016 to March, 2017 Audited by the Director, Local Audit, Haryana.
- (x) The Chairperson (Shri Aseem Goel) of Local Bodies and Panchayati Raj Institutions presented the Fourteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2018-2019 on the Audit and Inspection Notes on the Accounts of Municipal Corporation, Ambala and Municipal Corporation, Gohana for the period from April, 2016 to March, 2017 Audited by the Director, Local Audit, Haryana.
- (xi) The Chairperson (Shri Umesh Aggarwal) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Fourth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2018-2019 on Medical Education & Research and Health Services & Haryana Sheheri Vikas Pradhikaran Departments.
- (xii) Shri Shyam Singh Rana, a Member of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) presented the Sixth Report of the Committee on Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2018-19.

XI. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 1) Bill, 2019.

At 12.09 P.M. the Finance Minister introduced the Haryana Appropriation (No. 1) Bill, 2019 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

Dr. Kamal Gupta, a Member from the Treasury Benches spoke for two minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party spoke for 3 minutes.

The Finance Minister by way of reply spoke for 2 minutes.

The motion was put and carried.

2. The Punjab Land Preservation (Haryana Amendment) Bill, 2019.

At 12.20 P.M., the Public Works Minister introduced the Punjab Land Preservation (Haryana Amendment) Bill, 2019 and also moved-

That the Punjab Land Preservation (Haryana Amendment) Bill be taken into consideration at once.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for 4 minutes.

Smt. Kiran Choudhry, Shri Lalit Nagar, Shri Karan Singh Dalal. Dr. Raghuvir Singh Kadian and Shri Bhupinder Singh Hooda, spoke for 6, 2, 13, 5 and 1 minute respectively.

Smt. Seema Trikha, a Member from the Treasury Benches, spoke for 3 minutes.

The Finance Minister and the Parliamentary Affairs Minister, spoke for 2 minutes and for a while respectively.

The Chief Minister by way of reply spoke for 14 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 10 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Public Works Minister moved-

That the Bill be passed.

The motion was put and carried.

XII. WALK OUT

During the passing stage of the Punjab Land Preservation (Haryana Amendment) Bill, 2019, all the Members of the Indian National Congress Party staged a walk out as a protest against to passing the above said Bill.

XIII. RESUMPTION OF THE LEGISLATIVE BUSINESS.

3. The Electricity (Haryana Amendment) Bill, 2019.

At 1.13 P.M., the Parliamentary Affairs Minister introduced the Electricity (Haryana Amendment) Bill, 2019 and also moved-

That the Electricity (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 1 minute.

The motion was put and carried.

4. The Haryana Panchayati Raj (Amendment) Bill, 2019.

At 1.17 P.M., the Agriculture Minister introduced the Haryana Panchayati Raj (Amendment) Bill, 2019 and also moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Agriculture Minister by way of reply, spoke for a while.

The motion was put and carried.

5. The Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019.

At 1.21 P.M., the Health Minister introduced the Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019 and also moved-

That the Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Punjab Courts (Haryana Amendment) Bill, 2019.

At 1.23 P.M., the Parliamentary Affairs Minister introduced the Punjab Courts (Haryana Amendment) Bill, 2019 and also moved-

That the Punjab Courts (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Accountability of Public Finances Bill, 2019.

At 1.25 P.M., the Finance Minister introduced the Haryana Accountability of Public Finances Bill, 2019 and also moved-

That the Haryana Accountability of Public Finances Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 8 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019.

At 1.28 P.M., the Minister of State for Labour and Employment introduced the Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019 and also moved-

That the Punjab Labour Welfare Fund (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Labour and Employment moved-

That the Bill be passed.

The motion was put and carried.

9. The Punjab Excise (Haryana Validation) Bill, 2019.

At 1.30 P.M., the Finance Minister introduced the Punjab Excise (Haryana Validation) Bill, 2019 and also moved-

That the Punjab Excise (Haryana Validation) Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 3 minutes.

The Finance Minister by way of reply, spoke for 4 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Haryana Municipal Entertainment Duty Bill, 2019.

At 1.38 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Entertainment Duty Bill, 2019 and also moved-

That the Haryana Municipal Entertainment Duty Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put together and carried.

Clauses 2 to 22 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Haryana Municipal (Amendment) Bill, 2019.

At 1.41 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Amendment) Bill, 2019 and also moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

12. The Haryana Municipal Corporation (Amendment) Bill, 2019.

At 1.43 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2019 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

13. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2019.

At 1.45 P.M., the Urban Local Bodies Minister introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2019 and also moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

14. The Haryana Right to Service (Amendment) Bill, 2019.

At 1.48 P.M., the Parliamentary Affairs Minister introduced the Haryana Right to Service (Amendment) Bill, 2019 and also moved-

That the Haryana Right to Service (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

15. The Haryana Guest Teachers Service Bill, 2019.

At 1.50 P.M., the Education Minister introduced the Haryana Guest Teachers Service Bill, 2019 and also moved-

That the Haryana Guest Teachers Service Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

16. The Haryana Animal (Registration, Certification and Breeding) Bill, 2019.

At 1.58 P.M., the Agriculture Minister introduced the Haryana Animal (Registration, Certification and Breeding) Bill, 2019 and also moved-

That the Haryana Animal (Registration, Certification and Breeding) Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Agriculture Minister by way of reply spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 4 were put together and carried

Clause 5

The following amendment given Notice of by the Agriculture Minister was read and moved-

“In (a) of Sub Clause 1 of Clause 5 of the Haryana Animal (Registration, Certification and Breeding) Bill, 2019 in the first line, for the words “any person, preferably”, the word “an” be substituted.”

The amendment was put and carried.

Clause 5, as amended, was put and carried.

Clauses 6 to 40 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

17. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019.

At 2.07 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019 and also moved-

That the Haryana Legislative Assembly (Facilities to Members) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

18. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019.

At 2.09 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

XIV. WELCOME TO THE TEACHERS AND STUDENTS OF THE NAVDEEP HIGH SECHOOL, JIND AND THE VICE CHANCELLOR & HIS TEAM MEMBERS OF LALA LAJPAT RAI UNIVERSITY OF VETERINARY AND ANIMAL SCIENCES, HISAR.

During the Legislative Business:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed the teachers and students of Navdeep High Sechool, Jind. who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed the Vice Chancellor & his team members of Lala

Lajpat Rai University of Veterinary and Animal Sciences, Hisar, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

XV. THANKS BY THE CHIEF MINISTER, THE PARLIAMENTARY AFFAIRS MINISTER AND BY THE SPEAKER.

Before the House was to adjourn sine die, the Chief Minister, the Parliamentary Affairs Minister and the Speaker thanked all the Members of the House for their cooperation extended to them for the smooth conducting of the proceedings of the House. They also thanked the Press representatives, Government Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to them during the present Session.

The Deputy Speaker occupied the Chair from 10.00 A.M. to 11.14 A.M.

The Sabha then adjourned sine die.

CHANDIGARH
The 27th February, 2019.

SECRETARY

